

LOK SABHA DEBATES

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LOK SABHA

Wednesday, April 15, 1987/ Chairra 25, 1909
(*Saka*)

The Lok Sabha met at Eleven of the
Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

[*English*]

MOTION UNDER RULE 388 FOR
SUSPENSION OF QUESTION HOUR

MR. DEPUTY-SPEAKER : Shri
Nanje Gowda...(*Interruptions*)

PROF. MADHU DANDAVATE :
Before giving your ruling please listen to
us...(*Interruption*)

SHRI BASUDEB ACHARIA : You
please suspend the Question Hour and take
up this discussion ..(*Interruption*) Now we
want that the Prime Minister should make
a statement.. (*Interruptions*)

MR. DEPUTY-SPEAKER : First
take your seats...(*Interruptions*)

PROF. MADHU DANDAVATE :
Under rule 388 I have given a notice to
suspend Question Hour....(*Interruptions*)

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MR. DEPUTY-SPEAKER : We are
going to discuss this matter after the
Minister makes a statement at 12 O' clock...
Therefore, I do not know why you should
raise it now....(*Interruptions*)

MR. DEPUTY-SPEAKER : Not all
like this. Only one at a time. How can I
hear like this ?

(*Interruptions*)

MR. DEPUTY-SPEAKER : Please
take your seats....(*Interruptions*)

SHRI C. MADHAV REDDI : I have
given notice for suspension of Question
Hour so that we may take up this discussion
immediately....(*Interruptions*)

MR. DEPUTY-SPEAKER : It has to
be decided by the House. I cannot do it.
The House has to decide it.

PROF. MADHU DANDAVATE :
Under rule 388 I have given a notice that
rule 32 be suspended, the Question Hour be
suspended. The Prime Minister should
make a statement....(*Interruptions*)

MR. DEPUTY-SPEAKER : How
can I do it ? (*Interruptions*)

PROF. MADHU DANDAVATE : The
Prime Minister should make a statement on
the resignation of Shri V.P. Singh... ..
(*Interruptions*)

MR. DEPUTY-SPEAKER : If there is a consensus, only then I can take it up ; otherwise, I cannot take it up. Is the House willing to suspend the Question Hour ?

SEVERAL HON. MEMBERS : No. (Interruption)

SHRI BASUDEB ACHARIA : Sir, let the Prime Minister make a statement..... (Interruptions).

MR. DEPUTY SPEAKER : Please take your seats. Already you have raised this matter regarding the suspension of Question Hour but the House is not accepting. So, I cannot allow....

(Interruptions)

SHRI C. MADHAV REDDI : Sir, you have to decide not the House..... (Interruptions).

MR. DEPUTY SPEAKER : No, no. Even if I have to give consent, it has to come from the House. Then only I can suspend the Question Hour.....

(Interruptions)

PROF. MADHU DANDAVATE : Rule 388 says, "Any member may, with the consent of the Speaker....(Interruptions).

MR. DEPUTY SPEAKER : Please take your seats. Please order....

(Interruptions)

MR. DEPUTY SPEAKER : Order please....

(Interruptions)

MR. DEPUTY SPEAKER : Rule 388 says, "Any member may, with the consent of the Speaker, move that any rule may be suspended in its application to a particular motion before the House and if the motion is carried, the rule in question shall be suspended for the time being."

PROF. MADHU DANDAVATE : Under rule 388 we have given the notice and you have given the consent. You put it to vote.....(Interruption).

MR. DEPUTY SPEAKER : I cannot hear all the Members. Shri Indrajit Gupta...

(Interruptions) *

MR. DEPUTY SPEAKER : I have given consent to raise it.

SHRI INDRAJIT GUPTA : Sir, I beg to move :

"That this House do suspend rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion under rule 193 on the inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal listed at item 9 of today's List of Business."

Sir, the point is that two very important matters have been put down in the List of Business for today and both of them will take up considerable time because many Members will speak from both sides.... (Interruptions). Therefore, it is a question of priority. You have got discretion to decide the priority. The highest priority should be given to this issue. (Interruptions). You can decide that.

SHRIMATI GEETA MUKHERJEE : Sir, the Question Hour should be suspended to give priority to the other two motions which are there.

SHRI BASUDEB ACHARIA : Sir..... (Interruptions).

MR. DEPUTY SPEAKER : You have not given the notice. I am calling those who have given the notice.

SHRI DINESH GOSWAMI : Sir, on the matter of suspension of Question Hour... (Interruptions).

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
FOOD AND CIVIL SUPPLIES (SHRI
H.K.L. BHAGAT): Mr. Deputy Speaker,
Sir you have already very correctly quoted
the rule. The question of any suspension
of the Question Hour without the motion
carried by the House, does not arise.
Secondly, they asked for a discussion under
rule 193 and you, in your have admitted it.
We are prepared for the discussion and we
would like the discussion to start right after
the Question Hour, after the Minister's
statement. It may be done and after we
have done that, then we can take up the
No Confidence Motion against the Speaker
also. Even if we have to sit let us finish
the whole thing today.

PROF. MADHU DANDAVATE : Sir,
I have just referred to rule 388
(Interruptioas).

MR. DEPUTY SPEAKER : Do you
want me to put it to the vote of the House ?

PROF. MADHU DANDAVATE :
Yes, Sir.

MR. DEPUTY-SPEAKER : The
question is :

"That this House do suspend rule 32
of the Rules of Procedure and Conduct
of Business in Lok Sabha in its
application to the discussion under
rule 193 on the inquiry ordered by the
former Minister of Defence into payment
of commission by the supplier to an
Indian agent in a defence deal listed at
item 9 of today's List of Business."

The Lok Sabha divided :

Division No. 3]

[11.17 hrs

AYES

Acharia, Shri Basudeb

Appalanarasimham, Shri P.

Basu, Shri Anil

Bhoopathy, Shri G.

Biswas, Shri Ajoy

Chatterjee, Shri Somnath

Chinta Mohan, Dr.

Choubey, Shri Narayan

Dandavate, Prof. Madhu

Das, Shri R. P.

Datta, Shri Amal

Deb, Shri Sarat

Deo, Shri V. Kishore Chandra S.

Ghosh Goswami, Shrimati Bibha

Goswami, Shri Dinesh

Gupta, Shri Indrajit

Hannan Mollah, Shri

Hanada, Shri Matilal

Iyer, Shri V. S. Krishna

Jhansi Lakshmi, Shrimati N. P.

Kalpana Devi, Dr. T.

Kurup, Shri Suresh

Mahata, Shri Chitta

Malik, Shri Purna Chandra

Masudal Hossain, Shri Syed

Misra, Shri Satyagopal

Mukherjee, Shrimati Geeta

Murty, Shri Bhattam Srirama

Pathak, Shri Ananda

Penchalliah, Shri P.

Raju, Shri Ananda Gajapathi

Raju, Shri Vijaya Kumar

Rao, Shri A.J.V.B. Maheswara

Rao, Dr. G. Vijaya Rama

Rao, Shri Srihari

Rao, Shri V. Sobhanadreeswara

Ratnam, Shri N. Venkata

Reddi, Shri C. Madhav
Reddy, Shri B.N.
Reddy, Shri Bezawada Papi
Reddy, Shri K. Ramachandra
Reddy, Shri M. Raghuma
Reddy, Shri S. Jaipal
Riyan, Shri Baju Ban
Roy, Dr. Sudhir
Roypradhan, Shri Amar
Saha, Shri Ajit Kumar
Saha, Shri Gadadhar

Sanyal, Shri Manik
Shahabuddin, Shri Syed
Swamy, Shri Katuri Narayana
Thomas, Shri Thampan
Thota Shri Gopal Krishna
Tiraky, Shri Piyus
Tulsiram, Shri V.
Venkatesh, Dr. V.
Yadav, Shri Vijoy Kumar
Zainal Abedin, Shri

NOES

Abbasi, Shri K.J.
Abdul Ghafoor, Shri
Adaikalaraj, Shri L.
Adiyodi, Dr. K.G.
Agarwal, Shri Jai Prakash
Ahmad, Shri Sarfaraz
Ahmad, Shrimati Abida
Akhtar Hassan, Shri
Alkha Ram, Shri
Anand Singh, Shri
Anjiah, Shrimati Mannmma
Ansari, Shri Abdul Hannan
Ansari, Shri Z.R.
Arunachalam, Shri M.
Athithan, Shri R. Dhanuskodi
Awasthi, Shri Jagdish
Azad, Shri Bhagwat Jha
Azad, Shri Ghulam Nabi
Bachchan, Shri Amitabh
Bairagi, Shri Balkavi
Bajpai, Dr. Rajendra Kumari

Bali, Shrimati Vyjayanthimala
Banerjee, Kumari Mamata
Basavarajeswari, Shrimati
Basavaraju, Shri G.S.
Basbeer, Shri T.
Bhagat, Shri H.K.L.
Bhakta, Shri Manoranjan
Bharat Singh, Shri
Bhoi, Dr. Krupasindhu
Bhosale, Shri Prataprao B.
Bhoye, Shri R. M.
Bhumij, Shri Haren
Bhuria, Shri Dileep Singh
Birbal, Shri
Birinder Singh, Shri
Brahma Dutt, Shri
Budania, Shri Narendra
Bundela, Shri Sujjan Singh
Buta Singh, S.
Chandrakar, Shri Chandulal
Chandrasekhar, Shrimati M.

Khattri, Shri Nirmal
Kidwai, Shrimati Mohsina
Kolandaivelu, Shri P.
Konyak, Shri Chingwang
Krishna Kumar, Shri S.
Krishna Singh, Shri
Kuchan, Shri Gangadhar S.
Kumaramangalam, Shri P.R.
Kunwar Ram, Shri
Kurien, Prof. P.J.
Lachchhi Ram, Shri
Law, Shri Asutosh
Lowang, Shri Wangpha
Madhuree Singh, Shrimati
Mahabir Prasad, Shri
Mahajan, Shri Y.S.
Mahendra Singh, Shri
Makwana, Shri Narsinh
Mallick, Shri Lakshman
Manvendra Singh, Shri
Mavani, Shrimati Patel Ramaben
Ramjibhai
Meena, Shri Ram Kumar
Mehta, Shri Harjibhai
Meira Kumar, Shrimati
Mirdha, Shri Ram Niwas
Mishra, Shri G. S.
Mishra, Dr. Prabhat Kumar
Mishra, Shri Ram Nagina
Mishra, Shri Shripati
Mishra, Shri Umakant
Misra, Shri Nityamanda
Mohanty, Shri Brajamohan
Motilal Singh, Shri
Mukhopadhyay, Shri Ananda Gopal
Murmu, Shri Sidha Lal

Murthy, Shri M. V. Chandrashekar
Mushran, Shri Ajay
Muttemwar, Shri Vilas
Naik, Shri Shantaram
Narayanan, Shri K. R.
Neekhra, Shri Rameshwar
Negi, Shri Chandra Mohan Singh
Netam, Shri Arvind
Odeyar, Shri Channaiah
Pandey, Shri Damodar
Panigrahi, Shri Chintamani
Panika, Shri Ram Pyare
Panja, Shri A. K.
Panwar, Shri Satyanarayan
Parashar, Prof. Narain Chand
Pardhi, Shri Keshaorao
Paswan, Shri Ram Bhagat
Patel, Shri Ahmed M.
Patel, Shri C. D.
Patel, Shri Ram Pujan
Patel, Shri U. H.
Patbak, Shri Chandra Kishore
*Patil, Shri D. B.
Patil, Shri Prakash V. J
Patil, Shri Shivraj V.
Patil, Shri Uttamrao
Patil, Shri Vijay N.
Patnaik, Shrimati Jayanti
Pattnaik, Shri Jagannath
Peruman, Dr. P. Vallal
Poojary, Shri Janardhana
Potdukhe, Shri Shantaram
Pradhan, Shri K. N.
Purohit, Shri Banwari Lal
Purushothaman, Shri Vakkom

*wrongly voted for 'NOES'

| | |
|-----------------------------------|-------------------------------|
| Chandrashekarappa, Shri T.V. | Ganga Ram, Shri |
| Chandresh Kumari, Shrimati | Gehlot, Shri Ashok |
| Charles, Shri A. | Gholap, Shri S.G. |
| Chaturvedi, Shri Naresh Chandra | Ghosal, Shri Debi |
| Chaturvedi, Shrimati Vidyavati | Ghosh, Shri Bimal Kanti |
| Chaudhary, Shri Manphool Singh | Gohil, Shri G.B. |
| Chaudhry, Shri Kamal | Gomango, Shri Gridhar |
| Chavan, Shrimati Premalabai | Gowda, Shri H.N. Nanje |
| Chidambaram, Shri P. | Gupta, Shrimati Prabhawati |
| Choudhary, Shri Jagannath | Harpal Singh, Shri |
| Choudhury, Shri A.B.A. Ghani Khan | Hembrom, Shri Seth |
| Dalbir Singh, Shri | Jaffar Sharief, Shri C.K. |
| Das, Shri Anadi Charan | Jagannath Prasad, Shri |
| Das, Shri Sudarsan | Jain, Shri Nihal Singh |
| Das Munsii, Shri Priya Ranjan | Jain, Shri Virdhi Chander |
| Dennis, Shri N. | Janarthanan, Shri Kadambur |
| Deora, Shri Murlu | Jatav, Shri Kammodilal |
| Devarajan, Shri B. | Jayamohan, Shri A. |
| Dhariwal, Shri Shanti | Jena, Shri Chintamani |
| Dhillon, Dr. G.S. | Jhikram, Shri M.L. |
| Dighe, Shri Sharad | Jitendra Prasada, Shri |
| Digvijay Sinh, Shri | Jitendra Singh, Shri |
| Digvijaya Singh, Shri | Jujhar Singh, Shri |
| Dikshit, Shrimati Sheila | Kamal Nath, Shri |
| Dinesh Singh, Shri | Kamble, Shri Arvind Tulshiram |
| Dogra, Shri G.L. | Kamla Kumari, Kumari |
| Dora, Shri H.A. | Kamson, Prof. Meijinlung |
| Dube, Shri Bhisma Deo | Kaul, Shrimati Sheila |
| Engti, Shri Biren Singh | Kaushal, Shri Jagan Nath |
| Fernandes, Shri Oscar | Ken, Shri Lala Ram |
| Gadgil, Shri V.N. | Keyur Bhushan, Shri |
| Gadhvi, Shri B.K. | Khan, Shri Arif Mohammad |
| Gackwad, Shri Ranjit Singh | Khan, Shri Aslam Sher |
| Gamit, Shri C.D. | Khan, Shri Mohd. Ayub |
| Gandhi, Shri Rajiv | Khan, Shri Zulfiqar Ali |

Pushpa Devi, Kumari
Qureshi, Shri Aziz
Raj, Shri Raj Kumar
Raj Karan Singh, Shri
Rajeshwaran, Dr. V.
Rajhans, Dr. G. S.
Ram, Shri Ramswaroop
Ram Dhan, Shri
Ram Samujhawan, Shri
Ram Singh, Shri
Ramamurthy, Shri K.
Rana Vir Singh, Shri
Ranga, Prof. N. G.
Rao, Shri J. Chokka
Rao, Shri J. Vengala
Rath, Shri Somnath
Rathawa, Shri Amarsinh
Rathod, Shri Uttam
Raut, Shri Bhola
Ravani, Shri Navin
Rawat, Shri Harish
Rawat, Shri Kamla Prasad
Sait, Shri Azeez
Sakargayen, Shri Kalicharan
Sangma, Shri P. A.
Sathe, Shri Vasant
Sayeed, Shri P. M.
Sethi, Shri Ananta Prasad
Sethi, Shri P. C.
Shah, Shri Anoopchand
Shahi, Shri Laliteshwar
Shailesh, Dr. B. L.
Shankaranand, Sri B.
Shanti Devi, Shrimati
Sharma, Shri Nand Kishore
Sharma, Shri Nawal Kishore
Sharma, Shri Pratap Bhanu
Shastri, Shri Hari Krishna
Shervani, Shri Saleem I.
Shingda, Shri D. B.
Siddiq, Shri Hafiz Mohd.
Sidnal, Shri S. B.
Singh, Shri Bhanu Pratap

Singh, Shri Chandra Pratap Narain
Singh, Shri Kamla Prasad
Singh, Shri Krishna Pratap
Singh, Shri Lal Vijay Pratap
Singh, Shri N. Tombi
Singh, Shri Santosh Kumar
Singh, Deo, Shri K. P.
Sinha, Shri Atish Chandra
Sinha, Shrimati Ram Dulari
Sodi, Shri Mankuram
Soz. Prof. Saifuddin
Sparrow Shri R. S.
Sukb Ram, Shri
Sultanpuri, Shri K. D.
Suman, Shri R. P.
Suader Singh, Ch.
Surendra Pal Singh, Shri
Suryawanshi, Shri Narsing
Swami Prasad Singh, Shri
Tariq Anwar, Shri
Tewary, Prof. K. K.
Thakkar, Shrimati Usha
Thara Devi, Kumari D. K.
Thomas, Prof. K. V.
Thungon, Shri P. K.
Tigga, Shri Simon
Tomar, Shrimati Usha Rani
Tripathi, Shrimati Chandra
Vairale, Shri Madhusudan
Vanakar, Shri Punam Chand Mithabhai
Verma, Shrimati Usha
Vir Sen, Shri
Vyas, Shri Girdhari Lal
Wasnik, Shri Mukul
Yadav, Shri Kailash
Yadav, Shri Mababir Prasad
Yadav, Shri Shyam Lal
Yadav, Shri Subhash
Yadava, Shri Bal Ram Singh
Yadava, Shri D.P.
Yogesh, Shri Yogeshwar Prasad
Zainul Basher, Shri

MR. DEPUTY-SPEAKER : Subject to correction, the result of the division is : *

Ayes : 58 ; Noes : 267

The motion was negatived.

(Interruptions)

MR. DEPUTY-SPEAKER : Now, let us take up Question No. 655—Shri Nanje Gowda.

(c) whether Government have accepted the suggestion ; and

(d) if so, the further action proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) A Statement is given below.

Statement

*The following Members also recorded their votes :—

AYES : Dr. A. Kalanidhi, Shri E. Ayyapu Reddy, Shri D. Narayanan Swamy, Shri B.B. Ramaiah, Shri D.B. Patil, Shri Mohd. Mahfooz Ali Khan, Shri Manik Reddy, Shri Sode Ramaiah, Shri C. Sambu, Shri Gokul Saikia, Shri H.A. Dora and Shri Samar Brahma Choudhury ;

NOES : Shri A.S. Gounder, Shri Radhakanta Digal, Shri Jagannath Rao, Shri Prabhu Lal Rawat, Dr. C.P. Thakur, Shri C.K. Kuppaswamy, Shri Tilakdhari Singh, Gopeshwar, Shri Srikanta Datta Narasimharaja Wadiyar.

(a) and (b) The Central Vigilance Commission, while dealing with cases relating to frauds in banks and insurance companies, has observed that it would be worthwhile considering amendment in the law, including provision for confiscation of ill-gotten wealth and special courts, to enable such offences to be looked into and adequately punished.

(c) and (d) The suggestions of the Commissions are being examined in consultation with the Reserve Bank of India.

SHRI H.N. NANJE GOWDA : Sir, the need of the hour is to bring about a stringent law to punish those who commit frauds in the banks or in the LIC. Will the Minister please state when actually the Commission suggested to bring about this law, whether discussions have been complete, whether any draft is prepared and by what date it is going to be implemented ?

ORAL ANSWERS TO QUESTIONS

[English]

Special Criminal Law for Bank and Insurance Offences

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655. SHRI H.N. NANJE GOWDA :

SHRIMATI BASAVARAJESWARI:
Will the Minister of FINANCE be pleased to state :

(a) whether the Central Vigilance Commission has suggested a special criminal law for bank and insurance offences :

(b) if so, the details thereof ;

SHRI JANARDHANA POOJARY : Sir, the Vigilance Commission has observed that there should be legislation and also provision for dealing with offences. In consultation with the Reserve Bank of India, the legislation is being prepared and also we are examining all the aspects and bringing the necessary legislation very shortly.

(Interruptions)

MR. DEPUTY-SPEAKER : May I request the Members to observe silence please ?